


**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 12.10.2017.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP(IB)No. 101/BB/ 2017	-	For compli- ance of office objections raised by registry	Rule-6 of IB	D.S. Dutta Vs Vasoo Builders Pvt. Ltd.

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
①	S. NARENDRA KUMAR 98805 93050	petitioner Mr. D.S. Dutta	

Counsel for petitioner is present. Counsel contended that notice was sent to the Corporate debtor under Rule 5(2) and that notice was sent by Registered Post Acknowledgment Due. However, the notice was delivered to the Corporate debtor. Counsel contended that it is in compliance of Rule 5 (2). Counsel again requested time to send notice to the corporate debtor by E-mail.

List it on 03.11.2017.


MEMBER (J)


MEMBER (T)